

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**ORIGINAL APPLICATION NO. 828 OF 2012**  
**CUTTACK, THIS THE 16<sup>TH</sup> DAY OF NOVEMBER, 2012**

**CORAM**  
**HON'BLE DR. R.C. PANDA, MEMBER (ADMN.)**

**HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)**

.....

Malati Sahoo,  
Aged about 64 years,  
Wife of Late Kapila,  
Retired Head Trackman,  
O/O. Senior Section Engineer (P.Way)/  
East Coast Railway,  
Jajpur Keonjhar Road,  
Permanent resident of  
Vill.- Kendudhip, P.O.-Jakhapura,  
Dist.-Jajpur, Odisha.

.....Applicant

Advocate(s) ..... M/s. N.R.Routray, S.Mishra,  
T.K.Choudhury.

**VERSUS**

Union of India represented through

1. The General Manager,  
East Coast Railway, E.Co.R.Sadan,  
Chandrasekharpur,  
Bhubaneswar, Dist.-Khurda.
2. Senior Divisional Personnel Officer,  
East Coast Railway, Khurda Road Division,  
At/P.O.-Jatni, Dist.-Khurda.
3. Sr. D.E.N./Co-ord./East Coast Railway,  
Khurda Road Division,  
At/P.O.-Jatni, Dist.-Khurda.
4. Senior Section Engineer (P.Way)/  
East Coast Railway, Jajpur Keonjhar Road,  
At/P.O.-Jajpur Road, Dist.- Jajpur.

..... Respondents

Advocate(s)..... Mr. T.Rath.

*My a/w*

## ORDER (ORAL)

### DR. R.C. PANDA, MEMBER (ADMN.):

Heard Sri N.R.Routray, Ld. Counsel for the applicant, and Sri T.Rath, Ld. Standing Counsel for the Railways.

2. The applicant's request for grant of fixed medical allowance has been represented to Respondent No.2 vide representation dated 14.02.2012 and the same has not yet been decided by the competent authority of the Railways. The simple prayer that Ld. Counsel for the applicant submits is that representation of the applicant is pending with the Respondent No.2 and the applicant will be satisfied if his representation could be considered and decided by the competent authority within a specific time frame

3. The prayer made by the Ld. Counsel being very innocuous and the earlier representation has been sent to Respondent No.2 instead of sending to Respondent No.3, we propose to dispose of this O.A. without going to the merits of the case with direction to the applicant to submit his appropriate representation to Respondent No.3, viz. Sr. D.E.N./Co-ord./East Coast Railway, Khurda Road Division, Khurda within a period of one week. On receipt of said representation, Respondent No.3 is directed to consider the same within a period of next eight weeks.

4. If the applicant is not favoured in respect of his prayers, the Respondent No.3 would pass a well spoken reasoned order within the said time.

5. O.A. is disposed of with the aforesaid observations. No costs.

  
(A.K. PATNAIK)  
MEMBER(JUDL.)

  
(Dr. R.C. PANDA)  
MEMBER(ADMN.)